

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00273/2020

Date of decision: 15.12.2020

**CORAM**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Radhey Shyam Swamy S/o Mohan Das Swami, aged 58 years, R/o 24, Suthar Bass, Absar, Tehsil Sujangarh, Churu, Pin 331505 (Raj.) Retired Telecom Technician BSNL from TDM Office, Churu.

.....Applicant

By Advocate: Mr. Anil Parihar proxy for Mr. Om Prakash Sharma, present through VC.

Versus

1. Bharat Sanchar Nigam Ltd., Chairman and Managing Director, BSNL Corporate Office, Bharat Sanchar Bhawan, Janpath, New Delhi-110001.
2. Chief General Manager, Rajasthan Telecom Circle, Bharat Sanchar Nigam Ltd, Sardar Patel Marg, Jaipur-302008.
3. The General Manager Telecom Distt, BSNL, Jhunjhunu (Raj) 333008.
4. The Telecom Distt. Manager, Bharat Sanchar Nigam Ltd. Nagaur 341001.
5. The Telecom Distt Manager, Bharat Sanchar Nigam Ltd. Churu-331001.
6. The Controller of Communication Accounts, Deptt of Telecom, Govt of India, Old RTTC Building, Jhalana Dungri, Jaipur-302004.

.....Respondents

**ORDER (ORAL)****Per Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Heard learned counsel for the applicant, who is present through Video Conferencing.

2. Learned counsel for the applicant states that the applicant, who has joined as Tiffin Boy in the respondent department, has taken voluntary retirement on 31.01.2020. Learned counsel for the applicant also states that after his retirement, the respondents while issuing the PPO, the applicant came to know that his six years' service has been curtailed and in this regard, the applicant preferred the representations dated 12.03.2020 and 17.06.2020. Learned counsel for the applicant also states that after getting the representations from the applicant, the respondents have not taken any decision yet as no reply is received from the respondents.

3. Learned counsel for the applicant, at this stage, submits that the applicant would be happy and satisfied if a direction is being given by this Tribunal to decide the representations of the applicant by taking into account all the grievances raised by him by passing a detailed reasoned and speaking order within a time bound manner.

4. Accordingly, taking into consideration the limited prayer of the applicant, we direct the respondents to decide the representations of the applicant by passing a detailed reasoned and speaking order by taking into account all the points raised by the applicant in his representations within a period of two months from the date of receipt of a certified copy of this order.

5. With the above direction, the OA is disposed off at the admission stage itself. It is made clear that while disposing off the OA, we have not commented anything on the merits of the case. No order as to costs.

**(ARCHANA NIGAM)**  
**MEMBER (A)**

**(JASMINE AHMED)**  
**MEMBER (J)**

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